

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-512

IB-104/PB/2018

IA (Plan)/06/2024, IA/4928/2023, IA/5759/2023, IA/6369/2023,
IA/1207/2024, IA/1518/2024

IN THE MATTER OF:

Shri Tek Chand

.....Applicant

Vs.

Premia Projects Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 07.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Pulkit Deora, Mr. Harsh Gurbani, Advs. in
IA/4928/2023, IA/5759/2023, & IA/1207/2024

For the Respondent :

For the RP : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Aastha
Vishnoi, Advs.

For the AR : Mr. Palash S Singhai, Mr. Harshal Sareen, Advs.

ORDER

Ld. Counsel on behalf of the Resolution Professional is present and submitted that the arguing counsel is not available today therefore, sought adjournment. Ld. Counsel on behalf of the Authorized Representative is present and submitted that as he is travelling, he needs adjournment. Ld. Counsel on behalf of the Applicant in IA/4928/2023, IA/5759/2023 & IA/1207/2024 is present. In view of the request made by the Ld. Counsel on behalf of the Resolution Professional and Ld. Counsel on behalf of the

Authorized Representative, list the main matter along with all applications on **25.07.2024**.

In the mean time reply in IA/1207/2024 filed by the Resolution Professional may be brought on DMS.

IA/1518/2024:-

No one is present on behalf of the Applicant at the time of hearing of the matter. In the interest of justice, list this application on **25.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)